

State Vs Priya Ranjan Sharma  
FIR No. 311/2019  
U/S 20/29 NDPS Act  
PS Crime Branch

19.09.2020

(Proceedings conducted through Video Conferencing)

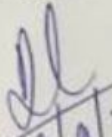
Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Present application has been filed on behalf of accused/applicant namely Priya Ranjan Sharma for grant of interim bail.

Arguments on said application heard. Record perused.

Ld. Counsel for accused/applicant argued that present application for grant of interim bail has been filed on behalf of accused/applicant named above on the ground that father of accused/applicant is not well and is suffering from ailments as mentioned in the application and the medical documents annexed with the said application. It is further submitted that there is nobody else in the family of accused/applicant to take care of old and ailing father.

On the other hand, Ld. Addl. PP for State argued that offence in question is very serious one and the present case is pertaining to recovery of 10 kg charas (commercial quantity). It is further submitted that elder brother of accused/applicant is very much there to look after the old and ailing father. It is further submitted that

  
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bar of Section 37 NDPS Act is applicable in the interim bail matters also.

I have duly considered the rival submissions. I have perused the record carefully.

As per reply/report received from IO, father of accused/applicant is suffering from arthritis and lumbar PIVD. As per report of concerned doctor, father of accused/applicant is unable to walk long distance and sometimes he needs support to walk.

Perusal of record shows that the present case is pertaining to recovery of commercial quantity of contraband i.e. 10 kg charas. Allegations against accused/applicant are of very serious nature. As per report of concerned doctor, father of accused/applicant is not able to walk for a long distance and only sometimes he needs support to walk. Elder brother of accused/applicant is very much there to take care of his old and ailing father and even a support person/medical attendant can be employed for the same.

Keeping in view the totality of facts and circumstances, no ground for grant of interim bail is made out. Application is dismissed.



(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/19.09.2020



State Vs Vijay  
FIR No. 227/2018  
U/S 302/34 IPC  
PS Darya Ganj

19.09.2020

**(Proceedings conducted through Video Conferencing)**

Present: Ld. Addl. PP for State.  
Ld. Counsel for accused/applicant.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of 45 days.

Arguments on said application heard. Record perused.

Ld. Counsel for accused/applicant argued that accused/applicant i.e. Vijay was arrested on 15.09.2018 and he is in J/c since then i.e. for the last more than 02 years. It is further submitted that present application has been filed on the ground of minutes of meeting dated 18.05.2020 of High Powered Committee as well as on the ground that father of accused/applicant is not well. It is further submitted that accused/applicant be granted interim bail for a period of 45 days.

On the other hand, Ld. Addl. PP has strongly opposed the application in hand on the ground that allegations against accused/applicant are of very serious nature and statement of material witnesses is yet to be recorded in court.

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I have duly considered the rival submissions.

As per prosecution case, accused/applicant along with co-accused i.e. his bhabhi committed murder of his brother i.e. Rajesh. As per prosecution case, accused/applicant had played active role in the murder of his brother and photocopy of his Aadhar card has been recovered from the scene of offence.

Allegations against accused/applicant are of very serious nature. Trial of the case is at very initial stages. The offence in question was committed in a very gruesome manner. Accused/applicant along with co-accused committed murder of his own brother. Statement of material witnesses is yet to be recorded in court. Chances of tampering with the evidence/witnesses and fleeing away from process of law cannot be ruled out at this stage. No documents pertaining to illness of father of accused/applicant have been filed along with application in hand.

Keeping in view the totality of facts and circumstances, I find no merits in the application in hand. The same is hereby dismissed and disposed of accordingly.

  
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(Deepak Dabas)  
ASJ/Special Judge, NDPS  
(Central) Tis Hazari Courts  
Delhi/19.09.2020